GOVERNMENT OF INDIA MINISTRY OF RAILWAYS

LOK SABHA

UNSTARRED QUESTION NO. 464 TO BE ANSWERED ON 05.02.2020

LOSS TO RAILWAYS

464. SHRI SELVAM G.:

DR. HEENA GAVIT:

SHRI DHANUSH M. KUMAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government has information that corruption is rampant at all levels and various services of Railways during the last three years;
- (b) if so, the number of corruption cases registered in different railway zones during the above said period and the action taken on each case;
- (c) the estimated loss to the Railways due to corruption during this period;
- (d) the reasons for not able to eradicate corruption allegedly prevailing in the railways;
- (e) the details of the steps taken by the Government to make railways corruption free and to ensure that passengers get those facilities which they are entitled to; and
- (f) whether the Government has any plan to make Indian Railways as an ideal department by taking zero tolerance on corruption and if so, the details thereof?

ANSWER

MINISTER OF RAILWAYS AND COMMERCE & INDUSTRY

(SHRI PIYUSH GOYAL)

(a) to (f): A Statement is laid on the Table of the House

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (f) OF UNSTARRED QUESTION NO. 464 BY SHRI SELVAM G., DR. HEENA GAVIT AND SHRI DHANUSH M. KUMAR TO BE ANSWERED IN LOK SABHA ON 05.02.2020 REGARDING LOSS TO RAILWAYS

(a) & (b) No, Sir. Corruption is not rampant in the Railway organisation. Vigilance misconduct involving departmental irregularities are dealt firmly by Vigilance branch of railways and criminal misconducts involving corruption charges are dealt by CBI duly assisted by railway's departmental vigilance.

As a result of preventive checks, decoy checks and investigations of complaints involving cases of irregularities including suspected corruption, officials are taken up under the Railway Servants (Discipline & Appeal) Rules 1968, and those found responsible are imposed punishment commensurate with the gravity of their misconduct(s). Zone-wise details of officials taken up/cases registered owing to vigilance investigations as well as action taken/penalty imposed during last 3 years are as given below:

Zonal Railways	No. of	officials	against	No. of of	ficials a	gainst
	whom cases of disciplinary			whom action taken/		
	proceedings initiated			penalty imposed		
	2017	2018	2019	2017	2018	2019
Central	592	393	294	505	236	408
Eastern	206	195	201	232	166	221
East Central	500	289	314	381	324	335
East Coast	287	201	148	117	133	104
Northern	1701	1569	1598	1422	1873	2007
North Central	198	159	273	210	150	215
North Eastern	482	449	480	488	292	439
Northeast Frontier	345	464	239	258	284	132
North Western	184	134	218	164	99	147
Southern	679	444	486	714	558	564
South Central	299	152	174	295	202	183
South Eastern	213	198	98	146	242	174
South East Central	223	211	221	160	156	195
South Western	240	258	414	265	151	258
Western	548	400	438	431	386	336
West Central	124	140	218	100	92	84
Total	6821	5656	5814	5888	5344	5802

- (c) Loss to the Railways, if any, cannot be quantified.
- (d) & (e) The eradication of corruption is the key focus area of Indian Railways. Railways have well established systems, rules and procedures which guide its various functions. The Railways also have a vigilance organization, spread over the entire railway system which conducts preventive, decoy and surprise checks. It also investigates complaints of corruption received. If any irregularity is detected, suitable disciplinary action is taken, depending upon the gravity of the charges and in consultation with the Central Vigilance Commission for cases involving Group 'A' officers.

Corrective measures for system improvement and increasing transparency are taken regularly. Some of the recent initiatives include etendering, e-Tender finalization, e-Works contract management, procurements through e-tendering, e-auctions, changes in Tatkal reservation processes, registering of indents through Freight Operations Information System (FOIS), on line allotment of rakes, etc. Regular training and seminars are also organized to educate the officials and enhance their knowledge and awareness.

(f) Railway is already on the move towards achieving goal of ideal department. Transparency has been introduced in major thrust areas. Steps have been taken for simplification and standardization of rules, leveraging technology, automation, Business Process Re-engineering (BPR), accountability, control & supervision, early detection of misconducts, time-bound and effective punitive action, providing necessary infrastructural facilities, training & awareness, conducive work environment, awareness among public etc. All kinds of corruption cases are dealt strictly with Zero tolerance as per existing guidelines with ultimate objective to eradicate corruption from Railways.
